

ITEM NO.18

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14727/2024

(Arising out of impugned final judgment and order dated 01-07-2024 in WP No. 16588/2024 passed by the High Court for the State of Telangana at Hyderabad)

KALVAKUNTLA CHANDRASHEKAR RAO

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(WITH IA No.146624/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.146626/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Shyam Divan, Sr. Adv.  
Mr. P. Mohith Rao, AOR  
Mr. J. Venkat Sai, Adv.  
Ms. J. Akshitha, Adv.  
Mr. Shaik Sohil Akthar, Adv.  
Ms. Anshula Laroiya, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Sidharth Luthra, Sr. Adv.  
Mr. Kumar Vaibhaw, Adv.  
Ms. Divya Adepu, Adv.  
Ms. Devina Sehgal, AOR  
Mr. Amit Bhandari, Adv.  
Mr. S. Uday Bhanu, Adv.  
Mr. Soughat Pati, Adv.  
Ms. Tanishka Khatana, Adv.

Mr. Gopal Sankaranarayanan, Sr. adv.  
Mr. Sravan Kumar Karanam, AOR  
Ms. Pranali Tayade, Adv.  
Ms. Shivani Vij, Adv.  
Mr. Aniket Singh, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 During the course of the hearing, Mr Gopal Sankaranarayanan, senior counsel appearing on behalf of the second and third respondents (the Commission of Inquiry and Mr Justice L Narasimha Reddy) has placed on the record a communication indicating that the third respondent does not intend to continue in pursuance of the notification appointing him as one-man Commission of Inquiry.
- 2 In view of this development, Dr Abhishek Manu Singhvi, senior counsel appearing on behalf of the State of Telangana, states that the State Government would issue a notification shortly substituting Mr Justice L Narasimha Reddy with an alternate appointment.
- 3 Moreover, it has been clarified by Dr Abhishek Manu Singhvi that the expression “judicial” in the notification dated 14 March 2024 was intended to refer to the status of the one-man Commission as a former Judge and that the notification constituting the Commission of Inquiry would abide by the ambit of the Commissions of Inquiries Act 1952.
- 4 The Special Leave Petition is disposed of in the above terms since no other point is pressed.
- 5 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)  
ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**